

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO.  
CA. NO. 16/43/2017

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017**

**NAME OF THE COMPANY:** M/s Hindustan Consultancy and services Ltd.

**SECTION OF THE COMPANIES ACT:** 441


<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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**Present:** Mr. R.S.Bhatia, Practicing Company Secretary

**ORDER**

The offence is punishable with a term of imprisonment in the alternative to imposition of fine. As per the provision of Section 441, the jurisdiction to entertain this petition for compounding does not lie with the Tribunal. It is therefore prayed by the Ld. Practicing Company Secretary that he be permitted to withdraw the said petition.

Dismissed as withdrawn.

  
**(Ina Malhotra)**  
**Member Judicial**